

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

CP 7/2018

Under Section 252(3) of Companies Act, 2013

IN THE MATTER OF
HERITAGE GOLF PRIVATE LIMITED
AND
REGISTRAR OF COMPANIES

Order delivered on: 15.02.2018

Coram: Hon'ble Shri Ratakonda Murali, Member (Judicial)
Hon'ble Shri Ashok Kumar Mishra, Member (Technical)

Between

Heritage Golf Private Limited
#99, Ganesh Mahal,
5th main, Yadavgi,
Mysore-570020

...Petitioner

And

The Registrar of Companies Karnataka
Ministry of Corporate Affairs,
Government of India,
'E' Wing, 2nd Floor,
Kendriya Sadan,
Kormangala,
Banglore-560034

...Respondents

For the Petitioner (s) : Ajay Madaiah.B.R, Advocate for Petitioner

ORDER

The petition is listed before the Bench for filing additional information. When the matter is taken up, the counsel for the Petitioner filed a memo which reads thus:

"That in the above matter wherein petition filed is filed by the Applicant on 16th November, 2017 and the registry has put forth certain observations.

However, further it ^{has} come to the knowledge of the Petitioner that the land where project of the Heritage Golf Private Limited was proposed to take off, is acquired by the Government of Karnataka and which has made the continuing with the project even more challenging. Hence, the Petitioner hereby humbly submits to withdraw the appeal filed before the Hon'ble Tribunal"

The memo is taken on record, Petition is dismissed as withdrawn.


(ASHOK KUMAR MISHRA)
MEMBER, TECHNICAL


(RATAKONDA MURALI)
MEMBER, JUDICIAL